

CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH

**ORIGINAL APPLICATION NO. 187/2009
JODHPUR THIS DAY 06 April, 2010**

HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER

Gajanand Rathore, S/o Shri Jagannath Rathore, by caste Rathore, aged about 56 years (Approximately), r/o P-130/4, Somnath Lane, Ekling Garh Cant Area, Udaipur.

Presently working as JE (E/M) in the Military Engineering Services under the AGE-I, Garrison Engineer, Ekling Garh Cant Area, Udaipur.

.... Applicant.

For Applicant: Mr. Manoj Bhandari, Advocate.

VERSUS



1. The Union of India through the Secretary, Ministry of Defence, Government of India, Raksha Bhawan, New Delhi.
2. The Engineering-in-Chief, Military Engineering Services, Integrated Headquarter of MOD (Army), DHQ, PO, New Delhi-11.
3. The Chief Engineer, Southern Command, Pune- 111 001.
4. The AGE-I (Garrison Engineer) MES, Ekling Garh Cant Area, Udaipur.
5. The Director General (Personnel), Military Engineering Services, Engineering-in-Chief's Branch, Army HQs, Kashmir House, Rajaji Marg, New Delhi 110 011.
6. The Chief Engineer, Bhopal Zone, Bhopal.

.... Respondents.

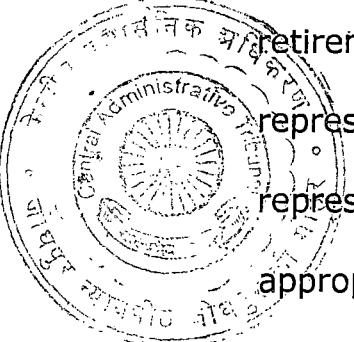
For Respondents: Mr. Kuldeep Mathur, Advocate.

**ORDER (ORAL)
[PER Dr. K.B. SURESH, MEMBER (J)]**

Heard both the counsel.

2. This is a matter which has been heard by this Tribunal earlier vide order in OA No.09/2009 dated 27.02.2009, the

statements therein may be taken as part of this order. Having considered the matter in depth, I am of the view that the applicant must join the new place of posting within one month, thereupon he will be permitted to file a representation seeking his transfer to a place of choice which is available to him. On receipt of such representation, within two months the respondents shall consider this representation in the light of Supreme Court judgments which very specifically states that it is a right of any Government employee to be posted to a place of choice on his retirement so that his further life may not face difficulties. If such representation is received, the respondents shall consider such representation in the light of findings as above and pass an appropriate order within one month thereof. OA is closed with above observations, no order as to costs.


[Dr. K.B. SURESH]
JUDICIAL MEMBER

दिनांक 17/12/15 के आदेशानुसार
मेरी जरूरी जिम्मेदारी 16/12/16
को लागू-हो जाएगी इस प्रकार ।

अनुशासन अधिकारी
केन्द्रीय प्रशासनिक अ. वारा
जोधपुर न्यायपीठ, जोधपुर

HC
Gopal

HC
Brijesh
6/1/16/10